

**File No. 34 (MR No. 5589-15)**

Bhagyashree Buildtech Pvt. Ltd.

**Present :** Mr. Dinesh, authorised signatory of the applicant in person.

**Order**

1. The applicant seeks release from attachment ordered by the committee in respect of property bearing survey no. 16/1(2-12), 17/1(3-16), 18/1(3-6), 19-1(4-0), 7(8-0), 8/1(4-0), 13/2(4-2) and 14(8-0) situated at village Murthal, Tehsil and District Sonapat with the averments that it had purchased the foresaid property through registered sale deed dated 24/11/2014 from Walia & Majumdar Unique Promoters Pvt. Ltd. against sale consideration of Rs. 3,88,12,500 (Three Crores, eighty eight lakhs, twelve thousands and five hundred only) through cheque nos. 000005 to 000010 all dated 17/11/2014 to 21/11/2014, in various amounts totalling Rs. 3,88,12,500 (Three Crores, eighty eight lakhs, twelve thousands and five hundred only) all drawn on HDFC Bank, sec-9, Rohini, New Delhi.
2. I have heard the applicant above named and have gone through the case file which reveals that the aforesaid sale deed does not contain any particulars as regards the person(s) from whom and when the above named company viz Walia & Majumdar Unique Promoters Pvt. Ltd. had purchased the said land and for how much. It also needs to be borne in mind that the above named company is mentioned at s.no. 587 of the list of subsidiaries/associates of PACL Ltd. meaning thereby that the above named company could have been a front for PACL for which apparent reason the details such as revenue record etc. of the previously recorded owners have been withheld.
3. In view of the foregoing discussion, the application in hand is liable to be and is hereby dismissed though the applicant may seek refund of the invested amount as and when the committee invites claims in the prescribed format upon specific notification by it as already informed by SEBI vide press release no. 14/2017 dated 22/02/2017.

**Date:** 03/01/2018

  
**R. S. Virk**  
**Distt. Judge (Retd. )**